[Shri B. R. Bhagat]

Act, 1962. [Placed in Library, *see* No. LT-1439/63].

(6) Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1962 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library, *see* No. LT-1440/63].

NOTIFICATIONS UNDER WEALTH TAX ACT, FINANCE ACT AND INCOME-TAX ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy each of the following Notifications:—

(i) The Wealth-tax (Amendment) Rules, 1963 published in Notification No. G.S.R. 798 dated the 11th May, 1963 under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library, *see* No. LT-1441/63].

(ii) The Income-tax (Determination of Export Profits) Rules, 1963 issued under clause (vi) of sub-section (5) of section 2 of the Finance Act, 1963 and published in Notification No. S.O. 1981 dated the 10th July, 1963. [Placed in Library, *see* No. LT-1442/63].

(iii) The Income-tax (Certificate Proceedings) Amendment Rules, 1963 published in Notification No. S.O. 2116 dated the 23rd July, 1963, under section 296 of the Income-tax Act, 1961. [Placed in Library, *see* No. LT-1443/63].

12.33 hrs.

STATEMENT UNDER RULE 199

Mr. Deputy-Speaker: Shri K. D. Malaviya may now make his statement, in explanation of his resignation from the office of Minister.

श्री रामसेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न श्री मालवीय के इस बयान के सम्बन्ध में उठाना चाहता हूं इस के पहले कि वह बयान दें ।

उपाध्यक्ष महोदय : किस के बारे में ?

श्री रामसेवक यादव : मालवीय जी को जो बयान देने के लिये आप ने बुलाया है, उसी के सम्बन्ध में इस के पहले कि वह बयान दें, मैं व्यवस्था का प्रश्न उठाना चाहता हूं ।

उपाध्यक्ष महोदय : इस पर क्या व्यववस्था का प्रश्न है ?

श्री रामसेवक यादव : आप सुन तो लें कि क्या प्रश्न है ।

इस प्रश्न को उठाने का कारण यह है कि श्री मालवीय का त्यागपत्र सिराजुद्दीन के मामले से सम्बन्धित है और सिराजुद्दीन के मामले में एक कमीशन नियुक्त किया गया था । उस ने एक प्रतिवेदन दिया । उस प्रतिवेदन में क्या है यह किसी को मालूम नहीं न सदन की टेबिल पर उस को रखा गया है । इसलिये श्री मालवीय जी जो बयान यहां देंगे उस को हम उस प्रतिवेदन की रोशनी में नहीं जांच सकेंगे कि क्या तथ्य है । मैं निवेदन करूंगा कि या तो उस रिपोर्ट को सदन के सामने रखा जाए तब वह बयान दें नहीं तो उन को बयान देने की अनुमति न दी जाए ।

Mr. Deputy-Speaker: That is quite a different matter. Every Minister who resigns has got the right to make

statement, and it is under the rules of the House that he is making a statement. So, there is no point of order.

Shri Prakash Vir Shastri (Bijnor): On a point of information....

Mr. Deputy-Speaker: There is no provision for point of information under the rules.

श्री प्रकाशवीर शास्त्री : अब से कुछ समय पहले इस सदन में, जहां तक मुझे स्मरण है, पहले विधि मंत्री .....

Mr. Deputy-Speaker: What is the information that he wants?

श्री प्रकाशवीर शास्त्री : आप सुन तो लीजिये फिर कहिए। मैं यह कहना चाहता था कि जब पहले विधि मंत्री श्री अम्बेडकर ने अपने त्यागपत्र के सम्बन्ध में इसी प्रकार का स्टटमेंट देना चाहा था तो उस समय के अध्यक्ष ने कहा कि पहले उस की एडवांस कापी मेरे पास आनी चाहिये उस के बाद मैं बयान की अनुमति देने पर विचार कर सकता हूं। मैं जानना चाहता था कि क्या आप के पास श्री मालवीय के बयान की एडवांस कापी आ गयी है।

उपाध्यक्ष महोदय : आ गई है।

Shri K. D. Malaviya (Basti): Mr. Deputy-Speaker, Sir, I seek your permission to give the Hindi and the English versions of my statement. As it is a very brief one, I am not likely to take much time.

मैं ने गत अधिवेशन के पश्चात् केन्द्रीय मंत्रिमंडल की सदस्यता से इस्तीफा दे दिया था। उसी सम्बन्ध में मैं आज एक संक्षिप्त वक्तव्य देना चाहता हूं।

त्यागपत्र देने के कारणों पर समुचित प्रकाश डालने में आज मैं असमर्थ हूं, क्योंकि ऐसा करने में मेरे सामने अनेक बाधायें हैं। जैसे कि सुप्रीम कोर्ट के एक न्यायाधीश श्री एस० के० दास को जांच का कार्य सौंपा गया था। उसकी कार्य विधि और उस का ढंग ही ऐसा था जो मेरे लिए बाधा हो गया। विशेष कर जांच के अनौपचारिक (informal) और गुप्त (Secret) होने से मेरे कार्य में अत्यधिक बाधा रही। इस में भी कहीं अधिक दिक्कत मेरे कार्य में इस से रही कि जांच के दौरान और साक्षीगण के बयानों को लेखबद्ध किए जाते समय श्री दास ने किसी मित्र वकील की हाजिरी से मुझे सर्वथा वंचित रखा। कुछ गवाह घटनाओं की प्रत्यक्ष जानकारी के आधार पर बयान दे सकते थे, कुछ वजह दे कर उन को भी बुलाया नहीं गया।

चाहे कितने ही अनजानपन से हुआ हो, पर सच बात तो यह है कि जांच विधि के तर्ज तरीकों ने मुझ अपनी सफाई देने और निर्दोष साबित करने से बिल्कुल रोक दिया। साथ ही यह शर्त भी रखी गयी थी कि श्री दास द्वारा की गयी जांच की रिपोर्ट न तो प्रकाशित की जाएगी और न संसद् ही में उस पर वाद विवाद होगा बल्कि यह रिपोर्ट प्रधान मंत्री को व्यक्तिगत तौर पर दी गयी परामर्श के रूप में मानी जाएगी। इसी शर्त पर इस अनौपचारिक (informal) जांच की सुपुर्दगी श्री दास को की गयी थी। और यह सब शर्तें प्रधान मंत्री ने स्वीकार कर ली थीं। अतएव मुझे आशा है कि यह सदन इन परिस्थितियों द्वारा उत्पन्न मेरी कठिनाइयों को सहानुभूतिपूर्वक समझेगा। मैं इस सदन से अभी तो यही कहूंगा कि मैं पूर्णतः निर्दोष हूं और मेरी आत्मा सर्वथा निष्कलंक है। तथा मैं यह भी कहता हूं कि मैंने अपने मंत्री पद के समय पूर्ण निष्पक्षता के साथ कार्य सम्पादन किया है और मेरे द्वारा किसी व्यक्ति के प्रति किसी भी समय पक्षपात करने का प्रश्न ही नहीं उठता।

[Shri K. D. Malaviya]

पिछले कई महीनों में अनेक ऐसी बातें हुई हैं जिन्हों ने मुझ काफी दुखी किया है, परन्तु फिर भी व्यापक हित की दृष्टि से इस समय तो मैं चुप रहना ही श्रेयस्कर समझता हूं ।

जैसे ही मेरे विरुद्ध झूठे और निराधार आरोप पहली बार लगाए गए मैंने अपने त्याग पत्र की बात प्रधान मंत्री से तुरन्त कर दी थी। बाद में फिर इसके पूर्व कि दास साहब की रिपोर्ट की मुझे जानकारी हो मैंने अपना त्याग पत्र दे दिया था, और उस की स्वीकृति के लिए आग्रह किया था । मैंने ऐसा आग्रह केवल संसद् की मर्यादा सम्बन्धी कुछ मूलभूत सिद्धान्तों के रक्षार्थ ही किया । हम सब संसद् के निर्वाचित प्रतिनिधियों का कर्तव्य है कि इन मूलभूत सिद्धान्तों की रक्षा के लिए अपने को जिम्मेदार समझें ।

अपने को पूर्ण रूप से मैं निर्दोष न समझता तो मैं सदन का एक दिन के लिये सदस्य रहना मन्जूर न करता । कुछ महानुभावों को विचित्र सा लगे, पर मैं अपने इस विश्वास को प्रकट करना चाहता हूं कि मैं इस सदन की सदस्यता को किसी भी पदों की गुरुता से महानतम समझता हूं । मन्त्री रहते समय अपने कार्य के सम्बन्ध में मैंने जिस नीति का अनुसरण किया किसी से छिपा नहीं है । और प्रगतिवादी नीति और ध्येय को बढ़ाने के लिए मैंने जो थोड़ा बहुत काम आगे बढ़ाया उस की ओर संसद् का ध्यान दिलाने में कोई संकोच भी नहीं करना चाहिये । मेरा इस समाजवादी आधार में पूर्ण विश्वास है और मैं यह भी समझता हूं कि इस नीति को शीघ्रता से आग बढ़ाना ही पड़ेगा और चूंकि उसकी सफलता में मुझे पूरा विश्वास है, मैं आज अपने आप को उसकी पूर्ति के लिए अपनी शक्ति का एक एक कण लगा देने का पुनः व्रत लेता हूं ।

मंत्री के नाते मुझे इस सदन का पूर्ण समर्थन और सहयोग प्राप्त रहा इस के लिये मैं इस सदन के प्रति आभार प्रकट करता हूं ।

उपाध्यक्ष महोदय, मैं आप का आभारी हूं ।

Mr. Deputy-Speaker, as a Minister of the Cabinet who resigned since the House met last session, I rise to make a statement.

In making any sufficient explanation about my resignation, I am handicapped by a number of things. These include the nature and the procedure of the inquiry which was entrusted to Mr. Das, a Judge of the Supreme Court; particularly its informal and secret nature, and the fact that Mr. Das did not permit me to have the benefit of legal counsel during the examination of the witnesses and the hearings before him. Some witnesses who could have testified with direct knowledge of the facts were not even called. However inadvertently it might have happened, this method of conducting the inquiry hamstrung me altogether in my defence. Furthermore, there is the condition which the Prime Minister had to accept, on which the Chief Justice agreed to Mr. Das holding the inquiry, namely, that the report would not be published or discussed, even in Parliament, but would be used only as personal advice to the Prime Minister.

In these circumstances, the House will, I hope, appreciate the situation in which I am placed, and will permit me merely to say for the present that my conscience is clear and that I can only assert my innocence and impartiality. There can be no question of my favouring anyone in any instance whatsoever. (*An Hon. Member*: Question).

I feel aggrieved at many things that have happened during the last few

months, but I must restrain myself for the larger interest. I offered my resignation at the earliest stage when the false and mischievous allegations were first made. I pressed again for its acceptance before I knew Mr. Das's report. I did so, believing in certain basic values for which we in Parliament stand, and for which we are trustees for the people who have elected us.

If I did not know that I am in fact innocent of these scandalous accusations, I would, if the House will believe me, not continue as a member of this Parliament even for a day. For strange as it may sound to some, I do believe that to sit here as a representative of the people is perhaps more than any office holding can be.

My policies as a Minister are no secret; and I have no false modesty about some of the things I have tried to achieve, in furthering the policies and objectives to which we are all committed. I believe in these; and in the faith that they must prevail, I dedicate myself anew to strain every effort to that end.

As a Minister, I had the privilege of enjoying the support and the sympathy of this House, and was always able to count upon it. For that I express my gratefulness to the House.

I thank you, Mr. Deputy-Speaker.

12.44 hrs.

STATEMENT re: ENQUIRY MADE BY JUSTICE S. K. DAS INTO CERTAIN TRANSACTIONS OF MESSRS SERAJUDDIN & CO.

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Mr. Deputy-Speaker, as I informed the House on the 7th of May I had requested the Chief Justice of India to suggest the name of a Judge of the Supreme Court who might be entrusted with an enquiry about some entries in the papers of Serajuddin & Co. purporting to relate to Shri K. D. Malaviya. This enquiry was entrusted to Shri Justice S. K. Das of the Supreme Court. At the Chief Justice's request I confirmed to him that the enquiry was only meant to help me in coming to a decision about this matter; that in the nature of things the enquiry would be secret and confidential; that Shri Justice S. K. Das would be complete master of the procedure and of the proceedings and also that all relevant papers in the possession of Government would be placed at the disposal of the Honourable Judge.

Shri Justice Das, acting in his discretion, decided not to allow any lawyers to be present. He had to arrive at his conclusions only *prima facie*. On many points his report was favourable to Shri K. D. Malaviya but on some points it was unfavourable to him. Shri Justice Das sent me his report on the 10th of June. As I said on the last occasion Shri Malaviya had offered to me to resign even when the matter first came up before me. He reiterated his wish to resign before he knew the result of the enquiry by Shri Justice Das. As you know his resignation has been accepted. Even though I am not personally convinced that Shri Malaviya has done anything which casts a reflection on his impartiality and integrity, yet I accepted his resignation and in doing so, I have followed and must follow those high principles of parliamentary government by which the office of a Minister is governed and I have discharged my duty accordingly. It was with deep regret that I had to take this action. I must acknowledge—and on this I hope the House will agree with me—that Shri Malaviya has rendered meritorious services to the nation during the time that he filled the office of a Cabinet Minister and other offices since 1950.

I am not placing the report of Shri Justice S. K. Das before this